**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 450 OF 2025**

IN THE MATTER OF:

ANIL KUMAR PANDEY **...APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & ORS. **...RESPONDENT(S)**

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2, PRINCIPAL SECRETARY, ENVIRONMENT FOREST AND CLIMATE CHANGE, STATE OF UTTAR PRADESH IN COMPLIANCE OF ORDER DATED 06.10.2025 PASSED BY THE HON'BLE TRIBUNAL	
2.	A COPY OF THE SAID LETTER DATED 06.11.2025 IS BEING ANNEXED HEREWITH AS **ANNEXURE-1.**	

THROUGH COUNSEL

DATE: 13.03.2026

PLACE: NOIDA

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
bhanwar09jadon@gmail.com | 6375115224

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 450 OF 2025

IN THE MATTER OF:

ANIL KUMAR PANDEY **...APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & ORS. **...RESPONDENT(S)**

RESPONSE ON BEHALF OF RESPONDENT NO. 2, PRINCIPAL SECRETARY, ENVIRONMENT FOREST AND CLIMATE CHANGE, STATE OF UTTAR PRADESH IN COMPLIANCE OF ORDER DATED 06.10.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, Maneesh Mittal, S/o Late Ram Autar Mittal, aged about 45 years, presently posted as Secretary, Environment, Forest & Climate Change Department, State of U.P., do hereby solemnly state and affirm as under:

That I, am well conversant with the facts and circumstances of the present case and am competent to swear this affidavit.

I. BACKGROUND OF THE MATTER

13/3/2026

C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

1. That in the present matter, the Applicant has raised a grievance against the discharge of untreated industrial effluent by the Gorakhpur Industrial Development Authority (GIDA), Gorakhpur (Uttar Pradesh) via Saraya drain in Aami river, a tributary of river Ganga.

2. That the Hon'ble Tribunal vide order dated 06.10.2025 has directed the respondents to their response/ reply by way of affidavit. The operative part of the order is as stated below:

"5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, UPPCB and District Magistrate, Gorakhpur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The UPPCB will be the nodal agency for coordination and compliance."

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO. 20914
GOVERNMENT OF INDIA

II. ACTION TAKEN IN COMPLIANCE OF THE DIRECTIONS ISSUED BY THE HON'BLE TRIBUNAL

3. That the Secretary, Environment Forest and Climate Change, Government of Uttar Pradesh vide letter dated 06.11.2025 had directed the: ***1. Additional Chief Secretary, Irrigation and Water Resources, Gov. of Uttar Pradesh 2. District Magistrate, Gorakhpur and, 3. Member***

13/3/26

C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

Secretary, Uttar Pradesh Pollution Control Board, Lucknow, to take necessary actions and provide the action-taken reports to the Deponent at the earliest.

A copy of the said letter dated 06.11.2025 is being annexed herewith as **ANNEXURE-1.**

4. That the Deponent, being duty-bound under law, is committed to ensuring strict compliance with all directions of this Hon'ble Tribunal and undertakes to adhere to any further orders or instructions issued hereafter, without demur or delay.

5. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal and it is prayed that the same be taken on record.

DEPONENT

VERIFICATION

Verified at LKO. U.P. on this 13th day of March, 2026, that the contents of the above affidavit from paragraphs 1 to 5 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
GOVERNMENT OF INDIA

Sworn and Verified
Before Me
13/3/2026
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P INDIA
REGN. NO. 20814
EXPIRY DATE-15-3-2030

ANNEXURE-1

<u>मा० एन०जी०टी० प्रकरण / महत्वपूर्ण</u>

<u>संख्या- एन.जी.टी.-826 /81-7-2025-1984661</u>

प्रेषक,

मनीष मित्तल,
सचिव,
उ०प्र० शासन।

सेवा में,

1- **अपर मुख्य सचिव / प्रमुख सचिव,**
सिंचाई एवं जल संसाधन /
अवस्थापना एवं औद्योगिक विकास विभाग,
उ०प्र० शासन।

2- **जिलाधिकारी,**
गोरखपुर।

3- **सदस्य सचिव,**
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 **लखनऊ: दिनांक: 06-11-2025**

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-450/2025 डॉ. अनिल कुमार पांडे बनाम उत्तर प्रदेश राज्य एवं अन्य में पारित मा० अधिकरण के आदेश दिनांक 06.10.2025 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-450/2025 डॉ. अनिल कुमार पांडे बनाम उत्तर प्रदेश राज्य एवं अन्य में पारित मा० अधिकरण के आदेश दिनांक 06.10.2025 का अवलोकन करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं:-

"....................................

3. Prima facie the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Chief Secretary, (2)

Principal Secretary, Environment and Climate Change, Government of Uttar Pradesh (3) Principal Secretary, Irrigation Department, Government of Uttar Pradesh (4) District Magistrate, Gorakhpur (5) Gorakhpur Industrial Development Authority through its CEO and (6) Uttar Pradesh Pollution Control Board through its Member Secretary who stand impleaded as respondents No. 1 to 6. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their replies/responses.

5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, UPPCB and District Magistrate, Gorakhpur and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The UPPCB will be the nodal agency for coordination and compliance.

6. Report of the Joint Committee may be filed within one month and replies/responses by the Respondents may be filed within next one month.

7. List on 12.01.2026 for further consideration. ...."

2- अवगत कराना है कि आवेदक द्वारा ग्राम पंचायत-आदिलापार, विकासखंड-पिपरौली, जनपद-गोरखपुर (उत्तर प्रदेश) के समीप गोरखपुर इंडस्ट्रियल डेवलपमेंट अथॉरिटी (GIDA), गोरखपुर (उत्तर प्रदेश) द्वारा सरैया नाले के माध्यम से अमी नदी (जो गंगा नदी की एक सहायक नदी है) में अशोधित औद्योगिक अपशिष्ट जल छोड़े जाने के संबंध में शिकायत की गयी है।

इस संबंध में मा० अधिकरण द्वारा पारित उक्त आदेश दिनांक 06.10.2025 के अनुसार प्रतिवादीगण को नोटिस निर्गत करते हुए एक माह के भीतर replies/responses दाखिल किये जाने के निर्देश दिये गये है। प्रश्नगत प्रकरण में प्रतिवादी संख्या-(1) उत्तर प्रदेश राज्य, मुख्य सचिव के माध्यम से, प्रतिवादी संख्या-(2) प्रमुख सचिव, पर्यावरण एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन, प्रतिवादी संख्या-(3) प्रमुख सचिव, सिंचाई विभाग, उत्तर प्रदेश शासन, प्रतिवादी संख्या-(4) जिलाधिकारी, गोरखपुर, प्रतिवादी संख्या-(5) मुख्य कार्यपालक अधिकारी, गोरखपुर औद्योगिक विकास प्राधिकरण (GIDA) तथा प्रतिवादी संख्या-(6) सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हैं।

उक्त के अतिरिक्त आवेदन में किए गए कथनों के दृष्टिगत तथ्यों की पुष्टि और उचित सुधारात्मक कार्यवाही हेतु केंद्रीय प्रदूषण नियंत्रण बोर्ड (CPCB) के प्रतिनिधि, उत्तर

प्रदेश प्रदूषण नियंत्रण बोर्ड (UPPCB) के प्रतिनिधि तथा जिलाधिकारी, गोरखपुर की एक संयुक्त समिति (Joint Committee) गठित करते हुए समिति को दो सप्ताह के भीतर बैठक करने, स्थल का निरीक्षण करने, आवेदक एवं संबंधित परियोजना प्राधिकारी के प्रतिनिधि को शामिल करने, तथ्यों की सत्यता की जाँच करने एवं उपयुक्त सुधारात्मक सुझाव प्रस्तुत करने के निर्देश दिये गये है। इस समिति के समन्वय एवं अनुपालन के लिए UPPCB को नोडल एजेंसी नामित किया गया है।

संयुक्त समिति की रिपोर्ट एक माह के भीतर तथा प्रतिवादियों के उत्तर/प्रत्युत्तर अगले एक माह के भीतर दाखिल किये जाने के निर्देश दिये गये है।

3- अतः इस संबंध में कन्सलटेन्ट (ज्यूडिशियल), एनजीटी, नई दिल्ली के ई-मेल पत्र दिनांक 14.10.2025 द्वारा प्रेषित नोटिस की छायाप्रति संलग्नक सहित प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि कृपया प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 06.10.2025 के अनुपालन में आवश्यक कार्यवाही करते हुए समयान्तर्गत replies/responses मा० अधिकरण में दाखिल करने तथा दाखिल किये गये replies/responses की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-envsection7@gmail.com) एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को तत्काल अवगत कराने का कष्ट करें। **प्रश्नगत प्रकरण में अगली सुनवाई दिनांक 12.01.2026 को निर्धारित है।**

संलग्नक-यथोक्त।

Digitally signed by MANEESH MITTAL
Date: 06-11-2025 17:15:51

भवदीय,

(मनीष मित्तल)
सचिव।

<u>संख्या एवं दिनांक तदैव</u>

प्रतिलिपि-मुख्य कार्यपालक अधिकारी, गोरखपुर औद्योगिक विकास प्राधिकरण (GIDA), गोरखपुर को कन्सलटेन्ट (ज्यूडिशियल), एनजीटी, नई दिल्ली के ई-मेल पत्र दिनांक 14.10.2025 द्वारा प्रेषित नोटिस की छायाप्रति संलग्नक सहित उक्तानुसार कार्यवाही हेतु प्रेषित।

आज्ञा से,

Digitally signed by SHAILENDRA KUMAR
Date: 06-11-2025 19:09:07

(शैलेन्द्र कुमार)
उप सचिव।